

financial progress. It clearly shows the extent to which we are becoming inhuman after acquiring more and more money. The House should ponder over this issue.

Sir, besides, two more facts have come to light. Two more causes are deeply associated with this tendency. One of these is the male ego. That the men would not go to anyone else's home to press for the rights of their daughter, prompts them to kill the girl children. The second reason that emerges is that safety of girl children cannot be ensured.

Mr. Deputy-Speaker, Sir, I would like to elaborate the second point. There was on unseen passage in the question paper of Delhi Board examination wherein it was asked as to why the girls do not go to school. It is because their parents are apprehensive about the possibility of their ravishment on their way to school or at the hands of their teachers or class fellows. That their daughters are not safe is the underlying message that emerges and surfaces in that passage also. This is a very serious matter. I would like to make an appeal to the House and the Government not to leave this matter to the State Government. I would like to ask Shri Jena to send a team from the centre in order to conduct a sample survey in Bihar and also in other states where a large number of such murders were committed earlier but now the killings are continuing clandestinely. This is an alarming situation for U.P., Rajasthan and other areas. The Union Government will have to take same strict steps to prevent such killings.

A report has been published in the today's newspapers wherein it has been stated that atrocities on women top the crime charts in Delhi. This report is also alarming and a special discussion should be held in the House on this report as well. I would like to request that one hour discussion should be held on the issue of atrocities on women and especially the killing of girl children in Bihar. In this fiftieth year of Independence, we should bring forth a bill with this resolution in mind that the killing of girl children is stopped...*(Interruptions)*

MR. DEPUTY-SPEAKER : I shall call out the names of all the members one by one.

(Interruptions)

MR. DEPUTY-SPEAKER : I am going to invite you to speak shortly. Are you still not satisfied ?

SHRI BHAGWAN SHANKAR RAWAT (Agra) : A grand music concert is being held in the vicinity of Taj Mahal in Agra in the third week of March with the co-operation of the Government of India. People from throughout the country and other foreign countries would arrive there. Shri Jena is present here. The National highway running through Agra-Fatehpur Sikri is in such a dilapidated

condition that accidents take place there very frequently and several tourists are either injured or even killed in such accidents. A meeting was held in this regard but the Union Government has not got the road repaired as yet. No action was taken despite the personal request made by Shri Jena. Please issue orders to get the Agra-Fatehpur Sikri National highway repaired. A concert of Musician Yanni is being held there and ten to eleven thousand foreign tourists are expected to attend the concert. The road is not being repaired. Infact even the plan has not been sanctioned as yet. The concert is being held on the shores of Yamuna and Taj is in the striking zone hence it is in danger. There are four or five colonies viz. Chandni, Kachpura etc. which are not properly lit. Hence the ISI agents could use this opportunity to cause damage to Taj Mahal and it could result in a heavy loss which would never be compensated. The people of that area are also making a demand that power should be provided in those areas. The Government is deceiving us. The poles have been installed but electricity is not being provided. In view of the Grand Taj Music concert, the Governor had also announced certain proposals in order to repair the roads of Agra which are presently in dilapidated condition but no funds are being released. 40 lakh rupees were released yesterday for the rural areas for repairing of the roads damaged by rains. This amount is very meagre. The people of Agra are deeply pained to note that the Governor makes the announcements but the bureaucrats do not act upon these announcements. They do not release the funds. Same is the case with the announcements made regarding Agra barrage and other projects. As Agra is infested by mosquitoes, the tourists and the local residents face problems on this count also. Since a concert is being held on such a large scale, I would like to urge upon the Union Government that required funds should be provided by the Central Government, Planning Commission and the State Government to meet the needs and requirements that could arise there so that the tourists do not face any problems; no accident takes place there and the Taj also remains safe.

[English]

SHRI SHIVANAND H. KOUJALGI (Belgaum) : Sir, the Television Centre at Gokak in Belgaum is ready for commencement. But as the staff is not sanctioned, the posting of staff has not been done for the last one and a half years. The honourable Minister for Information and Broadcasting had directed his Ministry to post or depute the staff till permanent staff was sanctioned. In spite of that, the Ministry has not posted the staff there. Hence, I request you, through you, that necessary direction be given to the Ministry of Information and Broadcasting to post the staff or depute the staff at the TV centre so that the TV centre may be opened immediately...*(Interruptions)*

MR. DEPUTY-SPEAKER : Do not be in a hurry.

...(Interruptions)

[Translation]

MR. DEPUTY-SPEAKER : I am calling out the names of all the members.

...(Interruptions)

MR. DEPUTY-SPEAKER : The names of all the members are included in this list.

...(Interruptions)

SHRI RAM NAIK (Mumbai-North) : Mr. Deputy-Speaker, Sir, one crore fishermen of our country are suffering losses due to the policy adopted by the Government regarding deep sea fishing and also because of issuance of licences to the foreign trawlers and that is why the National Fish Workers Forum has launched an agitation by blockading prominent ports of India such as Mumbai, Kandla and Vishakhapatnam from today itself. P. Murari Committee was set up two years ago and it had several MPs as members and all the members had unanimously made recommendations which were accepted by the Government. Despite the acceptance of those recommendation, the licences are still being issued to trawlers and their licences are not being cancelled. The Ministry of Food Processing maintains that it is going to cancel licences whereas the Law Ministry is of the opinion that the licences cannot be cancelled. In the nine states spanning from Gujarat and Maharashtra upto West Bengal, about one crore fishermen have started this agitation of blockading ports from today. I demand that the Government should clarify its stand and alongwith this, the Government should act upon its decision to cancel the licences already issued. Hon'ble Minister should give a statement as to what action the Government propose to take in this regard...(Interruptions)

MR. DEPUTY-SPEAKER : If you want to say something, I would not stop from doing so.

SHRI RAM NAIK : The agitation is going to start in Mumbai, Kandla and Vishakhapatnam ports from today. If the Government does not pay any attention towards this matter, you might recall that two years ago, Shri Thomas Kochari had also sat on a fast on this issue and at that time the House requested him to break his fast and only then he broke his fast. Hence my submission is that Hon'ble Minister should express his reaction in this regard.

SHRI SRIKANTA JENA : Mr. Deputy-Speaker, Sir, P. Murari Committee had made certain recommendation and

the Government had stated that it would accept them. I would apprise the hon. Minister in-charge and would also inform about the latest position. I feel that the Minister would have a talk with you and find a way out...(Interruptions)

SHRI YELLAIAH NANDI (Siddipet) : Mr. Deputy-Speaker, Sir, there is a 100 year old temple in Sikanderabad cantonment where thousands of people offer prayers. The Sikanderabad cantonment comprises of defence area and on 26th, 150 military personnel demolished the compound wall of the temple at 3.30 in the morning. For the last twenty years, a person belonging to minority community is the member of the Cantonment Board. His name is Mohammad Khan. The residents of that mohalla say that they suspected the involvement of that member and that is why law and order problem arose there. Now the Commissioner is handling the situation. A bandh was also organised there. If the Military authority proposes to demolish any compound wall, it should first hand out a notice in this regard. But that compound wall was demolished at 3.30 in the morning. My submission is that the Defence authority should initiate action in this regard. Prior to this incident, an old church being repaired in Tilmilgiri village falling under the cantonment area was also demolished by the cantonment authority.

As for the M.P. local area fund for cantonment area in Sikanderabad, one lakh rupees...

MR. DEPUTY-SPEAKER : You are raising several issues.

SHRI YELLAIAH NANDI : There are two or three issues.

MR. DEPUTY-SPEAKER : You are supposed to raise only one issue.

SHRI YELLAIAH NANDI : It is noted down here.

MR. DEPUTY-SPEAKER : It might be, but only one subject is allowed to be raised.

SHRI YELLAIAH NANDI : The one lakh rupees of M.P. local area fund were to be used for the construction of Community Hall and the construction was also going on, but the Executive Officer...(Interruptions)* He went there...

MR. DEPUTY-SPEAKER : Please do not take any names. It is sufficient to mention the designation of Executive Officer.

SHRI YELLAIAH NANDI : The construction was stopped on the orders of Executive Officer. Just as the Military authority took the step without giving any prior notice. That is why law and order problem arose there.

*Not Recorded.